

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
IA No. 71/JPR/2023
IA No. 81/JPR/2023
IA No. 166/JPR/2023
IA No. 381/JPR/2023
CP (IB)- No. 75/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Bank of Baroda

.... Financial Creditor/Applicant

Versus

M/s U.N. Automobiles Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Anubha Singh, Adv.
For the Respondent : Karan Pratap Singh, Adv.

ORDER

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Petitioner. Mr. Karan Pratap Singh, Adv. appearing on behalf of the Respondent. List the matter for submissions on behalf of the Learned counsel for the Respondent. On the request of learned counsel for the Respondent, this matter is adjourned. List the matter on 10.06.2024 at fixed time 10:30 am.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

June 07, 2024